

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 2nd July, 1979.

NOTIFICATION
INCOME TAX

No.2924(F.No.404/17/TRO-Jodhpur/79-ITCC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961(43 of 1961), the Central Government hereby authorises SHRI O.N.DIXIT being a Gazetted Officer of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. The appointment of SHRI K.L.MEGH as Tax Recovery Officer made under Notification No.2676(F.No.404/17/TRO-Jodhpur/79-ITCC) dated 23.1.79 is hereby cancelled.

3. This Notification shall come into force with effect from the date Shri O.N.DIXIT takes over charge as Tax Recovery Officer.

Sd/-

(H. VENKATARAMAN)

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

The Manager,
Government of India Press,
NEW DELHI.

Copy forwarded to:-

1. All Directors of Inspection including DI(DAMS), New Delhi.
2. The Director, IRS(DT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Rajasthan, Jaipur.
5. The Chief Secretary, Government of Rajasthan, Jaipur.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Jodhpur.
8. Central Cell-DI(RS&P), New Delhi(2 copies) for issue and distribution.
9. Guard File.

Sd/-

DEPUTY SECRETARY TO THE GOVERNMENT OF INDIA

AUTHORISED FOR ISSUE

No. CC/ITCC/2806/769/RSP/79.

H. D. Sharma
(H.D. SHARMA)
ASSISTANT DIRECTOR(RS&P).
* SHARMA *